

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3034
ANSWERED ON:31.07.2014
APPROVAL TO EDLAPUR THERMAL POWER PROJECT
Joshi Shri Pralhad Venkatesh

Will the Minister of POWER be pleased to state:

- (a) whether the Government has received any proposal from the Government of Karnataka for approval of Edlapur Thermal Power Project;
- (b) if so, the details thereof;
- (c) whether the said proposal is pending since the year 2009;
- (d) if so, the reasons therefor; and
- (e) the time by which the proposal is likely to be cleared by the Union Government?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (e) : As per Section 7 of the Electricity Act, 2003 any generating company may establish, operate and maintain a generating station without obtaining a license/permission if it complies with the technical standards relating to connectivity with the grid.

However, there is a proposal from Karnataka Power Corporation Limited (KPCL) for coal linkage for Edlapur TPP – 1x800 MW. The project was recommended by Ministry of Power on 30.12.2011 to Ministry of Coal for accord of coal linkage. However, the decision could not be taken due to shortage of domestic coal.

Subsequently, KPCL had applied for allocation of Captive coal Blocks in response to notice inviting applications by Ministry of coal dated 31.12.2012 from Government Companies/Corporations under Rule 4 of auction by competitive bidding of coal mines rules, 2012. Deocha Pachami Coal block in West Bengal has been allotted jointly to six States including Karnataka out of which 382 MT is allotted to KPCL for Yermarus TPS (1600 MW), BTPS Unit-3 (700 MW) and Edlapur TPS (800 MW).